

3. Non-Resident (External) Rupee Accounts (NR(E)R)	4191
4. Non-Resident (Non-Repatriable) Rupee Deposit (NR(NR)RD)	2068
5. Foreign Currency Ordinary Non-repatriable (FCCN)	9
6. Foreign Currency (Banks and other) Deposits (FC(B&O)D)	5
<b>Total</b>	<b>16947</b>

#### Double Taxation Agreement with Belgium

6377. SHRIMATI SAROJ DUBEY :  
SHRI M.V.V.S. MURTHY :

Will the Minister of FINANCE be pleased to state :

(a) whether India and Belgium have signed a bilateral double taxation agreement;

(b) if so, the details thereof;

(c) whether both the countries identified several new areas of economic co-operation;

(d) if so, the details thereof; and

(e) the extent upto which both the countries are likely to be benefited in improving the business and trade during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Yes, Sir. An agreement for avoidance of double taxation was signed between India and Belgium on 26th April, 1993. The Agreement is intended to encourage bilateral flow of technology, investment, trade and services between India and Belgium.

The Agreement provides for taxation of business enterprises of one country in the other only if a permanent establishment is maintained in that other country. It also provides for lower rates of taxation of investment incomes such as dividends and interest and on royalties and fees for technical services.

The Agreement also provides for exchange of information between the two countries, in particular for the prevention of fraud or evasion of taxes. A Mutual Agreement Procedure has been evolved so that tax disputes could be settled through this procedure.

However, the Agreement is yet to enter into force as it has not yet been ratified by Belgium.

(c) to (e). A meeting of the Indo-Belgian Joint Commission held in March, 1995 identified certain areas for bilateral co-operation. These are energy, telecommunications, agro industry, engineering, electronic goods, chemicals and automotive components.

It is not possible at this stage to assess the extent upto which business and trade are likely to improve during 1995-96. However, India's exports to Belgium in

dollar terms increased by 22.74 per cent in 1993-94 and by 15.31 per cent during 1994-95 (upto January, 1995) as compared to the same period in the previous year.

[Translation]

#### Domestic Flight Named "UP AIR"

6378. SHRI RAM PAL SINGH :  
SHRI PRABHU DAYAL KATHERIA :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether any domestic commercial flight named 'U.P. AIR' has been launched by the State Government of Uttar Pradesh recently;

(b) if so, the names of the States proposed to be linked with above flight; and

(c) the names of other States which are likely to launch such flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). M/s U.P. Air Services Society, which has been promoted by the State Government of Uttar Pradesh, have been permitted, pending issue of scheduled Air Transport Operators's permit, to operate F-27 aircraft with effect from 21.4.1995 to 23.7.1995 on certain routes connecting the following stations to meet the tourist demand :

Delhi, Lucknow, Kulu, Varanasi, Muirpur, Gorakhpur

(c) No such proposal has been received from other States.

[English]

#### Tata Singapore Air Taxi Service

6379. SHRI V. SREENIVASA PRASAD : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether certain objections have been raised against the Tata Singapore Air Taxi Services; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) In order to ensure safety, security and orderly growth of air transport operations, it is not possible at present to allow import of aircraft by Air Taxi Operators and other applicants who wish to start air transport services. However, applications for import of aircraft having seating capacity of about thirty seats are being considered. Proposals involving larger aircraft including that of Tata-Singapore Airlines, can be considered only after additional infrastructure has been developed.